



IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

D.A. 1044/94.

Dt.of Decision : 1-9-94.

1. Adepu Lingaiah	12. Sk.Taffaqual Hussain
2. Appani Ravinder	13. U.Krishna Rao
3. Mudide Eswaraiah	14. V.Ch.Azad
4. Rayula Venumadhav	15. P.Veera Reddy
5. A.Manohar Rao	16. Ch.Radhakrishna
6. Gulam Ghouse	17. B.V.Krishnaiah
7. B.Raji Reddy	18.A.R.Mohan Rao
8. Jangili Shankaraiah	19. Sk.Karimulla
9. B. Surender Singh	20. G.Surya Kumari
10. K. Ramamohan Rao	21. V.Venkateswara Rao
11. Md. Maqdoom Mohiuddin	22. M.Venkatnarayana Rao

(Applicants 1 to 12 are working at 4th respondent where as applicant 13 to 22 are working at 5th respondent herein)
 . . . Applicants.

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1. Union of India, rep. by its Secretary, Dept. of Telecommunications, Sanchar Bhavan, New Delhi.
2. The Chairman, Telecom Commission, Sanchar Bhavan, New Delhi.
3. The Chief General Manager, A.P. Telecom Circle, Door Sanchar Bhavan, Abids, Hyderabad.
4. The General Manager, Telecom, Warangal Telecom Area, Prodduturi Complex, II Floor, Hanumakonda - 506 001.
5. The General Manager, Telecom, Vijayawada Telecom District, 7 Stars Buildings, Labbipet, Vijayawada.

Counsel for the Applicants : Mr. B.S.A. SATYANARAYANA

Counsel for the Respondents : Mr. K.BHASKAR RAO, Addl.CGSC.

CORAM:

THE HON'BLE SHRI JUSTICE V.NEELADRI RAO : VICE CHAIRMAN

THE HON'BLE SHRI A.B. GORTHI : MEMBER (ADMN.)

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OA.1044/94

Judgement

(As per Hon. Mr. A.C.B. Gorathi, Member (Admn.))

Heard Sri B.S.A. Satyanarayana, learned counsel for the applicants and Sri K. Bhaskar Rao, learned counsel for the respondents.

2. The claim of all the applicants herein is for a period of direction to the respondents to treat the/training (prior to 1-1-86) undergone by the applicants as on duty for the purpose of increments. Their further prayer is for grant of consequential benefits notionally upto 1-10-90 and actually thereafter.

3. The applicants are the Technicians/TTAs of the Telecommunications Department. Similarly situated employees approached the Bangalore Bench of the Tribunal by filing OA.1156/92. The same was allowed in favour of the applicants therein with a direction to the respondents that even in respect of those who were selected and who had undergone training prior to 1-1-1986, the benefit of treating the period of training as service for fixation of increments should be granted and that consequential benefits should be calculated notionally upto 1-10-1990 but actual payment of arrears would be given with effect from 1-10-90. Following said judgement of the Bangalore Bench, this Bench of the Tribunal also in OA.1423/93 granted similar benefits to the applicants therein.

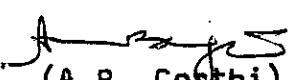
4. In view of the above, this OA is allowed with a direction to the respondents to treat the period of

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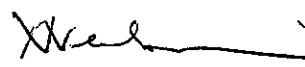


training of the applicants as service for fixation of increments notionally and the applicants shall be given the monetary benefits from 1-10-1990.

5. OA is ordered accordingly. No costs. /

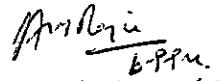


(A.B. Gosthi)
Member(Admn.)



(V. Neeladri Rao)
Vice Chairman

Dated : September 11, 94
Dictated in Open Court


Deputy Registrar(J)CC

To

1. The Secretary, Dept.of Telecommunications,
Union of India, Sanchar Bhavan, New Delhi.
2. The Chairman, Telecom Commission, Sanchar Bhavan,
New Delhi.
3. The Chief General Manager, A.P.Telcom Circle,
sk Door Sanchar Bhavan, Abids, Hyderabad.
4. The General Manager, Telecom, Warangal Telecom Area,
Prodduturi Complex, II Floor, Hanumakonda-1.
5. The General Manager, Telecom,
Vijayawada Telecom Dist. 7 stars Buildings,
Labbipet, Vijayawada.
6. One copy to Mr.B.S.A.Satyanarayana, Advocate, CAT.Hyd.
7. One copy to Mr.K.Bhaskar Rao, Addl.CGSC.CAT.Hyd.
8. One copy to Library, CAT.Hyd.
9. One spare copy.

pvm

P200/BSR

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH

THE HON'BLE MR.JUSTICE V.NEELADRI RAO
VICE-CHAIRMAN

AND

A. B. Gorathi
THE HON'BLE MR.R.RANGANATH M(ADMIN)

DATED: 19 - 1994

ORDER/JUDGMENT

M.A.No./R.A/C.A.No.

in

O.A.No. 1044/94.

(T.A.No.

(W.P.NO

Admitted and Interim directions
Issued.

Allowed.

Disposed of with directions.

Dismissed

Dismissed as withdrawn

Dismissed for Default.

Ordered/Rejected

No order as to costs.

pvm

